

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 1

C.P. (IB)/72(CH)2024

IN THE MATTER OF:

Deepak Jain (PG)

...

Petitioner

Under Section: 94(1), IBC 2016

Order delivered on 03.04.2024

CORAM:

**SHRI. L.N. GUPTA,
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner : Mr. Vishisht, Advocate

ORDER

The present application has been filed under Section 94(1) of the Code. It is stated by the Ld. Counsel for the petitioner that the proposed RP has withdrawn his consent. Ld. Counsel for the petitioner is directed to place on record the statement of withdrawal by the proposed RP within two weeks. Ld. counsel for the petitioner is also directed to file when the compliance of Section 94(4) and (5) has been made. Let the same be done within one week.

List the matter on 06.05.2024.

**Sd/-
(L.N. GUPTA)
HON'BLE MEMBER (T)**

**Sd/-
(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)**